

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 88352 of 2019

(Arising out of Order-in-Appeal No. MUM-CUSTOM-AMP-APP-295 & 296/19-20 dated 22.07.2019 passed by the Commissioner of Customs (Appeals), Mumbai-Zone III)

Mr. Vikram Jain

.... Appellant

No. 39, Flowers Road, Kilapauk, Chennai-600010.

Versus

Commissioner of Customs-Mumbai Import I Respondent

New Custom House, Ballard Estate, Mumbai-400001.

Appearance:

None for the Appellant

Shri Xavier R. Mascarenhas, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85536/2023

Date of Hearing: 10.04.2023

Date of Decision: 10.04.2023

Per: Anil G. Shakkarwar

When the matter was called, nobody appeared on behalf of the appellant. In the past also appellant did not cause presence of any representative on 30.08.2022, 28.11.2022 and 24.02.2023. Therefore, the appeal is dismissed for non-prosecution under Rule 20 of CESTAT (Procedures) Rules, 1982.

(Order dictated and pronounced in open court)

**(Anil G. Shakkarwar)
Member (Technical)**